

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 1/82-ALC4/2009 MEETING DATE : 08.04.2009

The Meeting No.1/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 08.04.2009 was actually held on **12.05.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
2. Shri Rajinder Pal Singh, Dy. DGFT
3. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.54/09 dated 31.03.2009 were ratified by the Committee.

Case No.B-1	M/S Aventis Pharma Ltd.
Norms Committee Meeting No.1/10	F.No.01/87/050/00361/AM07
Meeting Date:08.04.2009	RA. F.No.03/94/040/00244/AM07
Adv.Lic.No.0310388452 dated 07.07.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the unit of measurement of export product Glibenclamide tabs 5mg and Glibenclamide tabs 2.5 mg to read as "1 No." without any other change in the decision taken in 32/87 meeting held on 22.11.2006.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-2	M/S Aventis Pharma Ltd.
Norms Committee Meeting No.1/10	F.No.01/87/050/01242/AM05
Meeting Date:08.04.2009	RA. F.No.03/24/040/01048/AM05
Adv.Lic.No.0310308672 dated 22.12.2004	
Committee considered case as per agenda and observed that ad-hoc norms in this case has already been fixed by NC in its 43/06 meeting held on 15.02.2006 vide Case Mo.M-730. It was, therefore, decided to close the case after forwarding a copy of decision to RA/firm.	

Case No.B-3	M/S Arch Pharmalabs Ltd.
Norms Committee Meeting No.1/10	F.No.01/82/050/00870/AM09
Meeting Date:08.04.2009	RA. F.No.03/94/040/00393/AM09
Adv.Lic.No.0310481979 dated 08.08.2008	

Committee considered case as per agenda and decided to examine the case on file after linking all similar cases of this firm. Case stands deferred for 23.06.2009.

Case No.B-4	M/S Aarti Drugs Ltd.
Norms Committee Meeting No.1/10	F.No.01/82/050/01249/AM09
Meeting Date:08.04.2009	RA. F.No.03/94/040/00764/AM09
Adv.Lic.No.0310493254 dated 06.11.2008	
Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals vide their U.O.No.35011/260/2008-PI-III dated 23.04.2009 and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Aceclofenac BP" and description of import item No.1 to read as "Dichlofenac Sodium" without any other change in the decision of NC Meeting No.34/82 dated 18.11.2008. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-5	M/S Amines & Plasticizers Ltd.
Norms Committee Meeting No.1/10	F.No.01/82/050/00251/AM09
Meeting Date:08.04.2009	RA. F.No.03/94/040/01217/AM08
Adv.Lic.No.0310463452 dated 03.03.2008	
Committee decided to defer case for 09.06.2009 for comments of C&PC.	

Case No.B-6	M/S Malladi Drugs & Pharma Ltd.			
Norms Committee Meeting No.1/10	F.No.01/83/050/00615/AM08			
Meeting Date:08.04.2009	RA. F.No.04/24/040/00111/AM08			
Adv.Lic.No.0410090132 dated 28.06.2007				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/49/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Bisulphate	1 Kg.	1.	2-Chloromandelic acid	1.70 kg
		2.	4,5,6,7-Tetrahydrothieno(3.2-c) Pyridine Hcl	1.14 kg
		3.	2-Nitrobenzenesulfonyl Chloride	1.90 kg
		4.	R-Camforsulphonic Acid	0.70 kg
		5.	Toluene	5.00 kg
		6.	Ethyl Acetate	2.38 kg

	7.	Butyl Acetate	1.92 kg
	8.	Methylcyclohexane	0.54 kg
RA concerned may take further necessary action as per above decision of NC.			

Case No.B-7	M/S Lupin Ltd.
Norms Committee Meeting No.1/10	F.No.01/82/050/01721/AM07
Meeting Date:08.04.2009	RA. F.No.03/95/040/01297/AM07
Adv.Lic.No.0310416716 dated 22.01.2007	
Committee decided to examine the case on file on the basis of written comments of Department of Pharmaceuticals.	

Case No.B-8	M/S Astrix Laboratories Ltd.
Norms Committee Meeting No.1/10	F.No.01/83/050/01561/AM08
Meeting Date:08.04.2009	RA. F.No.09/24/040/00256/AM08
Adv.Lic.No.0910032090 dated 14.11.2007	
Committee considered case as per agenda and in light of earlier decision taken in 1/82 meeting held on 01.04.2008 and in consultation with technical authority present in meeting decided to delete the import item No.7 namely Acetic Acid and to allow import of Cyclohexane to the extent of 2.31 kg/kg of export product without any other change in the decision of NC taken in 5/82 meeting held on 29.04.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.A-1	M/S Cadila Healthcare Ltd.
Norms Committee Meeting No.1/10	F.No.01/82/162/00900/AM09
Meeting Date:08.04.2009	RA. F.No.08/24/040/00185/AM09
Adv.Lic.No.0810076633 dated 11.12.2008	
Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.	

Case No.A-2	M/S Fermenta Biotech Ltd.
Norms Committee Meeting No.1/10	F.No.01/82/162/00831/AM09
Meeting Date:08.04.2009	
Case under para 4.4.2 of HBP	
Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.	

Case No.A-3	M/S Aurobindo Pharma Ltd
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Norms Committee Meeting No.1/10		F.No.01/82/162/00861/AM09		
Meeting Date:08.04.2009		RA. F.No.09/24/040/00033/AM09		
Adv.Lic.No.0910033928 dated 15.05.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/52/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz	1 Kg.	1.	N,N,N,N-Tetramethyl ethylene diamine	0.69 kg
		2.	Pivaloyl Chloride	0.9171 kg
		3.	Triethylamine	0.756 kg
		4.	Trifluoroacetic acid	0.986 kg
		5.	Cyclopropyl acetylene	0.524 kg
		6.	2,3 Dichloro 5,6 Dicyano Benzo Quinone	0.1339 kg
		7.	Sodium Borohydride	0.045 kg
		8.	Triphosgene	0.4607 kg
		9.	Carbon (Activated Carbon)	0.053 kg
		10.	Acetone	0.100 kg
		11.	Acetonitrile	1.12 kg
		12.	Isopropyl Alcohol	3.44 kg
		13.	Methanol	3.42 kg
		14.	n-Hexane	6.12 kg
		15.	Tetrahydrofuran	3.92 kg
		16.	n-Butyl Lithium (15% in Hexane) (As 100%)	1.514 kg
RA concerned may take further necessary action as per above decision of NC.				

1	Case No.:71/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/00391/AM09/	RLA File :03/94/040/00177/AM09/	Lic.No/Date:0310472457 29.05.2008	
	Decision : Withdrawn as case has already been approved by NC in its 52/82 meeting held on 17.03.2009.			

2	Case No.:34/15/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/00674/AM09/	RLA File :09/24/040/00509/AM08/	Lic.No/Date:0910034149 03.06.2008	
	Decision : Withdrawn as case has already been approved by NC in its 52/82 meeting held on 17.03.2009.			

3	Case No.:7/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/00559/AM09/	RLA File :03/94/040/00286/AM09/	Lic.No/Date:0310474589 13.06.2008	
	Decision : Withdrawn as case has already been approved by NC in its 52/82 meeting held on 17.03.2009.			

4	Case No.:1/21/82-ALC4/2008	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/00856/AM09/	RLA File :05/24/040/00274/AM09/	Lic.No/Date:0510225070 07.08.2008	Defer Date: 09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of C&PC.			

5	Case No.:7/22/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/00870/AM09/	RLA File :03/94/040/00393/AM09/	Lic.No/Date:0310481979 08.08.2008	Defer Date: 23.06.2009
	Decision :Committee decided to examine the case on file after linking all similar cases of this firm. Case stands deferred for 23.06.2009.			

6	Case No.:10/39/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01380/AM09/	RLA File :03/94/040/00214/AM09/	Lic.No/Date:0310482603 14.08.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of C&PC.			

7	Case No.:25/22/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/00888/AM09/	RLA File :07/24/040/00246/AM09/	Lic.No/Date:0710059109 14.08.2008	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of C&PC.			

8	Case No.:39/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/00902/AM09/	RLA File :03/94/040/00451/AM09/	Lic.No/Date:0310482900 18.08.2008	Defer Date: 09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

9	Case No.:9/39/82-ALC4/2008	Party Name:METROPOLITAN OVERSEAS LIMITED,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/01379/AM09/	RLA File :03/95/040/00417/AM09/	Lic.No/Date:0310483208 21.08.2008	
	Decision : Withdrawn as Case has already been approved by NC in its 52/82 meeting held on 17.03.2009.			

10	Case No.:2/24/82-ALC4/2008	Party Name:TECKBOND LABORATORIES PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/00935/AM09/	RLA File :09/24/040/00227/AM09/	Lic.No/Date:0910035160 28.08.2008	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

11	Case No.:11/24/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/00944/AM09/	RLA File :09/24/040/00088/AM09/	Lic.No/Date:0910035174 29.08.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/259/2008-PI-III dated 24.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine (Glyoxylic Acid Route)	1 Kg.	1.	Glyoxylic acid 50%	1.80 kg
		2.	1,4-Dithiane-2,5-Dihydroxy	0.739 kg
		3.	Cytosine	0.955 kg
		4.	1,1,1,3,3,3-Hexamethyldisilazane (HMDS)	1.89 kg
		5.	Dimethyl formamide	0.18 kg
		6.	Methane sulphonic acid	0.025 kg
		7.	Sodium Borohydride	0.48 kg
		8.	Salicylic Acid	0.79 kg
		9.	Cyclohexane	2.10 kg
		10.	Toluene	3.06 kg
		11.	N-Hexane	6.25 kg
		12.	Dichloro methane	4.83 kg
		13.	Iso Propyl Alcohol	1.41 kg
		14.	Methanol	0.16 kg
		15.	Formaldehyde	0.39 kg

RA concerned may take further necessary action as per above decision of NC.

12	Case No.:15/24/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/00948/AM09/	RLA File :09/24/040/00228/AM09/	Lic.No/Date:0910035181 29.08.2008	Defer Date: 09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of C&PC.			

13	Case No.:6/24/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/00939/AM09/	RLA File :02/24/040/00145/AM09/	Lic.No/Date:0210116684 29.08.2008	Defer Date:09.06.2009
	Decision : Decision :Committee decided to defer case for 09.06.2009 for comments of Petrochemicals Division.			

14

Case No.:22/24/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Approved	
HQ File :01/82/050/00955/AM09/	RLA File :03/95/040/00435/AM09/	Lic.No/Date:0310484735 01.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/204/2008-PI-III dated 16.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
L-Artem (Artemether & Lumefantrine Dry Syrup)	1 Bottle of 60 ml	1.	Aremether	189 mg/60 ml bottle
		2.	Lumefantrine	1134 mg/60 ml bottle
RA concerned may take further necessary action as per above decision of NC.				

15	Case No.:19/26/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01017/AM09/	RLA File :07/24/040/00297/AM09/	Lic.No/Date:0710059800 15.09.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

16	Case No.:1/28/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:1/82-ALC4/2009	Status:Case
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			08.04.2009	Approved
HQ File :01/82/050/01050/AM09/	RLA File :07/24/040/00338/AM09/		Lic.No/Date:0710060015 22.09.2008	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/276/2008-PI-III dated 16.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-Methyl Glyoxylate hydrae	1 Kg.	1.	Glyoxalic Acid	0.39 kg
RA concerned may take further necessary action as per above decision of NC.				

17	Case No.:2/28/82-ALC4/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01051/AM09/	RLA File :09/24/040/00479/AM08/	Lic.No/Date:0910035368 23.09.2008	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

18	Case No.:3/28/82-ALC4/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01052/AM09/	RLA File :09/24/040/00478/AM08/	Lic.No/Date:0910035370 23.09.2008	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

19	Case No.:4/28/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01053/AM09/	RLA File :09/24/040/00245/AM09/	Lic.No/Date:0910035373 23.09.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

20	Case No.:5/28/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01054/AM09/	RLA File :09/24/040/00242/AM09/	Lic.No/Date:0910035376 23.09.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

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21	Case No.:13/28/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01062/AM09/	RLA File :03/95/040/00515/AM09/	Lic.No/Date:0310487728 24.09.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

22	Case No.:15/28/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01064/AM09/	RLA File :07/24/040/00340/AM09/	Lic.No/Date:0710060093 24.09.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

23	Case No.:22/28/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Approved
	HQ File :01/82/050/01071/AM09/	RLA File :07/24/040/00360/AM09/	Lic.No/Date:0710060188 29.09.2008	
	Decision : Withdrawn as case has already been approved by NC in its 52/82 meeting held on 17.03.2009.			

24	Case No.:28/28/82-ALC4/2008	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01077/AM09/	RLA File :09/24/040/00204/AM09/	Lic.No/Date:0910035464 29.09.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

25	Case No.:29/28/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01078/AM09/	RLA File :09/24/040/00237/AM09/	Lic.No/Date:0910035465 29.09.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

26	Case No.:30/28/82-ALC4/2008	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Approved
	HQ File :01/82/050/01079/AM09/	RLA File :09/24/040/00211/AM09/	Lic.No/Date:0910035468 29.09.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/245/2008-PI-III dated 09.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by			

firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2(N-(4-Mehoxybenzyl)-5-Chloroalpha(cyclopropylethynyl)alpha (Trifluoromethyl)-Benzene Methanol	1 Kg.	1.	2,2,2 Triofluoro Acetic Acid	0.55 kg
		2.	Acetonitrile	0.67 kg
		3.	Cyclopropyl Acetylene	0.395 kg
		4.	Citric Acid	0.53 kg
		5.	Lithium Meal	0.20 kg
		6.	Tetrahydrofuran	3.10 kg
		7.	Tetramethyl Ehylene Diamine	0.541 kg
		8.	Oluene	4.55 kg

RA concerned may take further necessary action as per above decision of NC.

27	Case No.:50/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01132/AM09/	RLA File :03/94/040/00655/AM09/	Lic.No/Date:0310489368 07.10.2008	Defer Date:23.06.2009
	Decision :Committee decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for 23.06.2009.			

28	Case No.:54/29/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/01136/AM09/	RLA File :03/95/040/00589/AM09/	Lic.No/Date:0310489399 07.10.2008	
	Decision : Withdrawn as case has already been approved by NC in its 52/82 meeting held on 17.03.2009.			

29	Case No.:12/31/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01169/AM09/	RLA File :09/24/040/00235/AM09/	Lic.No/Date:0910035680 17.10.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

30	Case No.:13/41/82-ALC4/2008	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/01453/AM09/	RLA File :03/95/040/00598/AM09/	Lic.No/Date:0310491148 20.10.2008	

Decision : Withdrawn as case has already been approved by NC in its 54/82 meeting held on 31.03.2009.

31	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date: 09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of Petrochemicals Division.			

32	Case No.:10/32/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved												
	HQ File :01/82/050/01185/AM09/	RLA File :03/94/040/00592/AM09/	Lic.No/Date:0310491361 21.10.2008													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/270/2008-PI-III dated 16.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Testosterone Cypionate</td><td rowspan="2">1 Kg.</td><td>1.</td><td>4-Androstene-3, 17 Dione</td><td>0.931 kg</td></tr> <tr> <td>2.</td><td>3 Cyclopentyl Propionyl Chloride</td><td>0.922 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Testosterone Cypionate	1 Kg.	1.	4-Androstene-3, 17 Dione	0.931 kg	2.	3 Cyclopentyl Propionyl Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Testosterone Cypionate	1 Kg.	1.	4-Androstene-3, 17 Dione	0.931 kg												
		2.	3 Cyclopentyl Propionyl Chloride	0.922 kg												

33	Case No.:9/32/82-ALC4/2008	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01184/AM09/	RLA File :03/95/040/00523/AM09/	Lic.No/Date:0310491293 21.10.2008	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

34	Case No.:16/32/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01191/AM09/	RLA File :09/24/040/00368/AM08/	Lic.No/Date:0910035688 22.10.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

35	Case No.:24/32/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
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HQ File :01/82/050/01199/AM09/	RLA File :07/21/040/00724/AM09/	Lic.No/Date:0710060647 23.10.2008	Defer Date:09.06.2009
Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

36	Case No.:27/32/82-ALC4/2008	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01202/AM09/	RLA File :09/24/040/00084/AM09/	Lic.No/Date:0910035732 24.10.2008	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

37

Case No.:31/32/82-ALC4/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Approved	
HQ File :01/82/050/01206/AM09/	RLA File :03/94/040/00662/AM09/	Lic.No/Date:0310491961 24.10.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/50/2006-Ch.II dated 07.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chemical: Antiscalant (WT 1611) Containing : 26% of 1-Hydroxyethylidene-1, 1-Diphosphornic acid 60% 25% of Copolymer of Poly Acrylate	1 Kg.	1.	1-Hydroxyethylidene-1, Diphosphornic Acid (60%)	0.260 kg
		2.	Sokalan CP-10S (copolymer of Poly Acrylate)	0.250 kg
RA concerned may take further necessary action as per above decision of NC.				

38	Case No.:32/32/82-ALC4/2008	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01207/AM09/	RLA File :13/24/040/00014/AM09/	Lic.No/Date:1310027220 24.10.2008	Defer Date:09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of C&PC.			

39	Case No.:37/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01212/AM09/	RLA File :05/24/040/00465/AM09/	Lic.No/Date:0510229949 24.10.2008	Defer Date:09.06.2009

	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			
40	Case No.:38/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01213/AM09/	RLA File :05/24/040/00466/AM09/	Lic.No/Date:0510229951 24.10.2008	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			
41	Case No.:12/34/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01255/AM09/	RLA File :09/24/040/00319/AM09/	Lic.No/Date:0910035873 07.11.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			
42	Case No.:3/34/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01246/AM09/	RLA File :08/24/040/00159/AM09/	Lic.No/Date:0810075840 07.11.2008	Defer Date: 09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of C&PC.			
43	Case No.:11/35/82-ALC4/2008	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01267/AM09/	RLA File :07/24/040/00441/AM09/	Lic.No/Date:0710061011 12.11.2008	Defer Date: 09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of DIPP.			
44	Case No.:19/35/82-ALC4/2008	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01275/AM09/	RLA File :09/24/040/00287/AM09/	Lic.No/Date:0910035950 17.11.2008	Defer Date:09.06.2009
	Decision : Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 09.06.2009.			
45	Case No.:4/38/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01353/AM09/	RLA File :09/24/040/00337/AM09/	Lic.No/Date:0910036194	Defer Date:09.06.2009

04.12.2008

Decision : Committee decided to defer case for 08.04.2009 for comments of Chemical Division of C&PC.

46	Case No.:6/38/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01355/AM09/	RLA File :03/94/040/00763/AM09/	Lic.No/Date:0310496492 04.12.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

47

Case No.:7/38/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved	
HQ File :01/82/050/01356/AM09/	RLA File :03/94/040/00762/AM09/	Lic.No/Date:0310496493 04.12.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/116/2008-PI-III dated 11.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nandrolone Phenyl Propionate	1 Kg.	1.	19 NOR Androst-4-ENE-3,17-DIONE (Norandrostenedione)	1.008 kg
RA concerned may take further necessary action as per above decision of NC.				

48

Case No.:18/38/82-ALC4/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/82-ALC4/2008 08.04.2009	Status:Case Approved
HQ File :01/82/050/01367/AM09/	RLA File :03/95/040/00701/AM09/	Lic.No/Date:0310496938 08.12.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/25/2006-Ch.II dated 24.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Flonicamid Technical (Flonicamid)	1 Kg.	1.	Trifluoro Acetyl Chloride	1.362 kg
		2.	Ethyl Vinyl Ether	0.816 kg
		3.	Methyl 3-Methoxyacrylate	1.076 kg
		4.	Amino Acetonirile Sulfate	0.820 kg
		5.	Sodium Methoxide 98% Min.	0.601 kg
		6.	N-Methyl 2-Pyrrolidone	0.500 kg

	7.	Pyridine	0.344 kg
	8.	Methylene Dichloride	2.775 kg
	9.	Toluene	1.140 kg
	10.	Mehanol	1.500 kg

RA concerned may take further necessary action as per above decision of NC.

49	Case No.:20/38/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01369/AM09/	RLA File :05/24/040/00574/AM09/	Lic.No/Date:0510232237 08.12.2008	Defer Date09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

50	Case No.:29/39/82-ALC4/2008	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/01399/AM09/	RLA File :03/95/040/00457/AM09/	Lic.No/Date:0310497311 11.12.2008	
	Decision : Withdrawn as case has already been approved by NC in its 52/82 meeting held on 17.03.2009.			

51

Case No.:30/39/82-ALC4/2008	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved	
HQ File :01/82/050/01400/AM09/	RLA File :03/95/040/00722/AM09/	Lic.No/Date:0310497318 11.12.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/43/2007/Ch.II dated 02.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,2,3-Trimethoxy Benzene	1 Kg.	1.	Gallic Acid	1.250 kg
		2.	Dimethyl Sulphate	2.500 kg
		3.	Cyclohexane	0.500 kg
		4.	PEG-600	Not allowed
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:41/39/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
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	HQ File :01/82/050/01411/AM09/	RLA File :11/24/040/00064/AM09/	Lic.No/Date:1110019159 11.12.2008	
Decision : Withdrawn as case has already been approved by NC in its 52/82 meeting held on 17.03.2009.				

53	Case No.:40/39/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01410/AM09/	RLA File :03/94/040/01198/AM08/	Lic.No/Date:0310497955 15.12.2008	Defer Date: 09.06.2009
	Decision :Committee decided to remind Ministry of Environment & Forests for ‘NOC’ for import of ODS Gas. Accordingly, case was deferred for 09.06.2009.			

54	Case No.:1/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01420/AM09/	RLA File :08/24/040/00187/AM09/	Lic.No/Date:0810076754 16.12.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

55	Case No.:46/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01416/AM09/	RLA File :09/24/040/00352/AM09/	Lic.No/Date:0910036323 16.12.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

56	Case No.:47/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01417/AM09/	RLA File :09/24/040/00355/AM09/	Lic.No/Date:0910036324 16.12.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

57	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562 17.12.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

58	Case No.:11/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
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HQ File :01/82/050/01430/AM09/	RLA File :05/24/040/00568/AM09/	Lic.No/Date:0510232764 17.12.2008	Defer Date:09.06.2009
Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

59

Case No.:4/40/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved	
HQ File :01/82/050/01423/AM09/	RLA File :08/24/040/00183/AM09/	Lic.No/Date:0810076762 17.12.2008		
Decision : Committee Considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acemetacin Capsules Acemetacin 60 Heumann	1 No.	1.	Acemetacin	61.2 mg
Acemetacin Capsules Acemetacin 60 Heumann	1 No.	1.	Acemetacin	61.2 mg
Acemetacin Capsules Acemetacin 60 Heumann	1 No.	1.	Acemetacin	61.2 mg
Acemetacin Capsules Acemetacin 30 Heumann	1 No.	1.	Acemetacin	30.6 mg
Acemetacin Capsules Acemetacin 30 Heumann	1 No.	1.	Acemetacin	30.6 mg
Acemetacin Capsules Acemetacin 30 Heumann	1 No.	1.	Acemetacin	30.6 mg
RA concerned may take further necessary action as per above decision of NC.				

60	Case No.:8/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01427/AM09/	RLA File :03/94/040/00873/AM09/	Lic.No/Date:0310498344 17.12.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

61	Case No.:16/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/01435/AM09/	RLA File :08/24/040/00191/AM09/	Lic.No/Date:0810076822 18.12.2008	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 1/08 meeting held on 09.05.2007 and in consultation with technical authority			

present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Tablets 250 mg	1 No.	1.	Azithromycin Monohydrate	261.12 mg
Azithromycin Tablets 500 mg	1 No.	1.	Azithromycin Monohydrate	522.24 mg

RA concerned may take further necessary action as per above decision of NC.

62	Case No.:18/40/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:
	HQ File :01/82/050/01437/AM09/	RLA File :03/95/040/00774/AM09/	Lic.No/Date:0310498677 18.12.2008	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

63

Case No.:21/40/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:	
HQ File :01/82/050/01440/AM09/	RLA File :08/24/040/00192/AM09/	Lic.No/Date:0810076855 19.12.2008	Defer Date:	
Decision : Committee considered case as per agenda and taking cue from SION at Sl.No.A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Propafenone Tablet 150 mg Propafenone 150 Heumann	1 No.	1.	Propafenone Hcl	153 mg
RA concerned may take further necessary action as per above decision of NC.				

64	Case No.:20/42/82-ALC4/2008	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01498/AM09/	RLA File :09/70/040/00215/AM09/	Lic.No/Date:0910036571 05.01.2009	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

65	Case No.:21/42/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01499/AM09/	RLA File :09/24/040/00357/AM09/	Lic.No/Date:0910036573 05.01.2009	Defer Date:09.06.2009

Decision : Committee decided to forward a copy of application alongwith copy of reply received from firm to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 09.06.2009.

66	Case No.:23/42/82-ALC4/2008	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01501/AM09/	RLA File :03/94/040/00905/AM09/	Lic.No/Date:0310501128 05.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

67	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	Defer Date:09.06.2009
	Decision: Committee decided to defer case for 09.06.2009 for comments of Department of Bio-technology.			

68	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date:08.04.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Bio-technology.			

69	Case No.:29/42/82-ALC4/2008	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01507/AM09/	RLA File :03/94/040/00316/AM09/	Lic.No/Date:0310501151 05.01.2009	Defer Date: 09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of C&PC.			

70	Case No.:23/43/82-ALC4/2008	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01532/AM09/	RLA File :05/24/040/00656/AM09/	Lic.No/Date:0510234079 06.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Petrochemicals Division.			

71	Case No.:7/43/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
			Lic.No/Date:0310501583	

HQ File :01/82/050/01516/AM09/	RLA File :03/94/040/00928/AM09/	06.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 Kg.	1.	(1',2'S,5'R)-Menthyl-5S-(Cytosine-1"-YL)-1,3-oxathiolane-2R-carboxylate/CME Compound	2.19 kg
		2.	Sodium Borohydride	0.48 kg
		3.	Dipotassium Hydrogen Phosphate	2.582 kg
		4.	Salicylic Acid	0.790 kg
		5.	Triethylamine	0.959 kg
		6.	Ethyl Acetate	4.242 kg
RA concerned may take further necessary action as per above decision of NC.				

72	Case No.:9/43/82-ALC4/2008	Party Name:PERFECT BIOTECH	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01518/AM09/	RLA File :03/95/040/00829/AM09/	Lic.No/Date:0310501586 06.01.2009	Defer Date: 09.06.2009
	Decision :Committee decided to remind Ministry of Food Processing Industry for their comments. Accordingly, case was deferred for 09.06.2009.			

73	Case No.:1/44/82-ALC4/2008	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01536/AM09/	RLA File :52/24/040/00028/AM09/	Lic.No/Date:5210025186 12.01.2009	Defer Date:09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of Department of Bio-technology.			

74	Case No.:10/44/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01545/AM09/	RLA File :03/94/040/00538/AM09/	Lic.No/Date:0310502325 13.01.2009	Defer Date: 09.06.2009
	Decision :Committee decided to forward a copy of application alongwith a copy of reply received from firm to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 09.06.2009.			

75	Case No.:7/44/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred

	HQ File :01/82/050/01542/AM09/	RLA File :03/94/040/00931/AM09/	Lic.No/Date:0310502289 13.01.2009	Defer Date:09.06.2009
Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.				

76	Case No.:9/44/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01544/AM09/	RLA File :03/94/040/00537/AM09/	Lic.No/Date:0310502324 13.01.2009	Defer Date: 09.06.2009
	Decision : Committee decided to forward a copy of application alongwith a copy of reply received from firm to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 09.06.2009.			

77	Case No.:4/44/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01539/AM09/	RLA File :09/24/040/00385/AM09/	Lic.No/Date:0910036721 15.01.2009	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

78	Case No.:5/44/82-ALC4/2008	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01540/AM09/	RLA File :09/24/040/00350/AM09/	Lic.No/Date:0910036722 15.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

79	Case No.:26/44/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01561/AM09/	RLA File :22/24/040/00059/AM09/	Lic.No/Date:2210008587 16.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

80	Case No.:13/44/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/01548/AM09/	RLA File :09/24/040/00361/AM09/	Lic.No/Date:0910036735 19.01.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/243/2008-PI-III dated 24.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-(2,3-Dichlorophenyl) Methylene Hydrazine Carboximidamide	1 Kg.	1.	2,3-Dichloro Benzoyl Chloride	2.045 kg
		2.	Amino Guanidine Bicarbonate	1.06 kg
		3.	Cuprous Cyanide	1.09 kg
		4.	Hexane	2.03 kg
		5.	Ortho Dichloro Benzene	Not a raw material. Hence not allowed

RA concerned may take further necessary action as per above decision of NC.

81	Case No.:21/44/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01556/AM09/	RLA File :05/24/040/00663/AM09/	Lic.No/Date:0510234650 19.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

82	Case No.:22/44/82-ALC4/2008	Party Name:AKUMS DRUGS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01557/AM09/	RLA File :05/24/040/00665/AM09/	Lic.No/Date:0510234676 19.01.2009	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

83	Case No.:25/44/82-ALC4/2008	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01560/AM09/	RLA File :09/24/040/00288/AM09/	Lic.No/Date:0910036749 20.01.2009	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

84	Case No.:1/45/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01565/AM09/	RLA File :03/94/040/00888/AM09/	Lic.No/Date:0310503352 21.01.2009	Defer Date: 23.06.2009
	Decision :Committee decided to call for a copy of DML from firm. Accordingly, case was deferred for 23.06.2009.			

85	Case No.:1/46/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2009	Status: Case
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			08.04.2009	Deferred
	HQ File :01/82/050/01583/AM09/	RLA File :03/94/040/00969/AM09/	Lic.No/Date:0310504110 28.01.2009	Defer Date:09.06.2009
Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.				

86	Case No.:3/46/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01585/AM09/	RLA File :08/24/040/00210/AM09/	Lic.No/Date:0810077671 28.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

87	Case No.:4/46/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01586/AM09/	RLA File :08/24/040/00211/AM09/	Lic.No/Date:0810077672 28.01.2009	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

88	Case No.:12/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01594/AM09/	RLA File :09/24/040/00384/AM09/	Lic.No/Date:0910036902 29.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

89	Case No.:13/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01595/AM09/	RLA File :09/24/040/00386/AM09/	Lic.No/Date:0910036903 29.01.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

90	Case No.:14/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Approved
	HQ File :01/82/050/01596/AM09/	RLA File :09/24/040/00383/AM09/	Lic.No/Date:0910036904 29.01.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 25/08 meeting held on 23.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cyclocytidine Hcl (O,2-	1 Kg.	1.	Cytidine	2.93 kg
Cyclocytidine Hcl		2.	Acetonitrile	6.01 kg
		3.	Methanol	4.36 kg

RA concerned may take further necessary action as per above decision of NC.

91

Case No.:2/49/82-ALC4/2008	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Approved	
HQ File :01/82/050/01644/AM09/	RLA File :03/95/040/00921/AM09/	Lic.No/Date:0310506907 12.02.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 29/82 meeting held on 14.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 Kg.	1.	Orlistat	0.505 kg
RA concerned may take further necessary action as per above decision of NC.				

92	Case No.:10/49/82-ALC4/2008	Party Name:EMSONS ORGANICS PVT.LTD;	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01652/AM09/	RLA File :22/24/040/00067/AM09/	Lic.No/Date:2210008652 13.02.2009	Defer Date:23.06.2009
	Decision :Committee decided to call for complete description of export product from firm. Accordingly, case was deferred for 23.06.2009.			

93	Case No.:11/49/82-ALC4/2008	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01653/AM09/	RLA File :31/24/040/00312/AM09/	Lic.No/Date:3110037348 13.02.2009	Defer Date:09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of C&PC.			

94	Case No.:6/49/82-ALC4/2008	Party Name:ALMELO CHEMICALS(P) LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01648/AM09/	RLA File :09/24/040/00217/AM09/	Lic.No/Date:0910037065 13.02.2009	Defer Date: 23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was			

deferred for 23.06.2009.

95	Case No.:24/49/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01666/AM09/	RLA File :05/24/040/00723/AM09/	Lic.No/Date:0510236513 16.02.2009	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

96	Case No.:21/49/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01663/AM09/	RLA File :03/94/040/01030/AM09/	Lic.No/Date:0310507849 18.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

97	Case No.:1/51/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01687/AM09/	RLA File :22/24/040/00066/AM09/	Lic.No/Date:2210008674 20.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

98

Case No.:2/51/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved	
HQ File :01/82/050/01688/AM09/	RLA File :09/24/040/00387/AM09/	Lic.No/Date:0910037148 24.02.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 25/82 meeting held on 23.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Finasteride	1 Kg.	1.	3-oxo-4-Aza-5-alpha-androstane-17-b-carboxylic acid	2.38 kg
		2.	Benzene Selenic Anhydride	3.80 kg
		3.	Methylene chloride	7.50 kg
		4.	Cyclohexane	12.50 kg
RA concerned may take further necessary action as per above decision of NC.				

99	Case No.:10/51/82-ALC4/2008	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
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HQ File :01/82/050/01696/AM09/	RLA File :22/24/040/00068/AM09/	Lic.No/Date:2210008686 25.02.2009	Defer Date: 09.06.2009
Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

100	Case No.:6/51/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved														
	HQ File :01/82/050/01692/AM09/	RLA File :03/94/040/01047/AM09/	Lic.No/Date:0310509324 25.02.2009															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/83/2007-PI-III dated 28.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Description of import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>Carvedilol</td><td>1kg.</td><td>1.</td><td>4-hydroxy Carbazol</td><td>1.06 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>N-[2-(2-methoxy phenoxy)ethyl]benzylamine hcl</td><td>1.089 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Description of import items	Quantity allowed	Carvedilol	1kg.	1.	4-hydroxy Carbazol	1.06 kg			2.	N-[2-(2-methoxy phenoxy)ethyl]benzylamine hcl
Export product	Export Qty.	Sl.No.	Description of import items	Quantity allowed														
Carvedilol	1kg.	1.	4-hydroxy Carbazol	1.06 kg														
		2.	N-[2-(2-methoxy phenoxy)ethyl]benzylamine hcl	1.089 kg														
RA concerned may take further necessary action as per above decision of NC.																		

101	Case No.:12/51/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01698/AM09/	RLA File :07/24/040/00632/AM09/	Lic.No/Date:0710063294 26.02.2009	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

102	Case No.:13/51/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01699/AM09/	RLA File :07/24/040/00642/AM09/	Lic.No/Date:0710063296 26.02.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

103	Case No.:7/51/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01693/AM09/	RLA File :03/95/040/00961/AM09/	Lic.No/Date:0310509338 26.02.2009	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

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104	Case No.:8/51/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01694/AM09/	RLA File :09/24/040/00430/AM09/	Lic.No/Date:0910037213 26.02.2009	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

105

Case No.:15/1/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved	
HQ File :01/82/050/01735/AM09/	RLA File :03/95/040/00931/AM09/	Lic.No/Date:0310510035 03.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/43/2007/Ch.II dated 02.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,2,3-Trimethoxy Benzene	1 Kg.	1.	Gallic Acid	1.250 kg
		2.	Dimethyl Sulphate	2.500 kg
		3.	Cyclohexane	0.500 kg
		4.	PEG-600	Not allowed
RA concerned may take further necessary action as per above decision of NC.				

106	Case No.:19/1/82-ALC4/2009	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01739/AM09/	RLA File :03/94/040/01036/AM09/	Lic.No/Date:0310510060 03.03.2009	Defer Date:23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

107	Case No.:2/1/82-ALC4/2009	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01722/AM09/	RLA File :34/24/040/00210/AM09/	Lic.No/Date:3410023637 03.03.2009	Defer Date: 23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

108	Case No.:20/1/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01740/AM09/	RLA File :03/95/040/00954/AM09/	Lic.No/Date:0310510080 03.03.2009	Defer Date: 23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

109	Case No.:21/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/01741/AM09/	RLA File :09/24/040/00348/AM09/	Lic.No/Date:0910037251 03.03.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

110	Case No.:28/1/82-ALC4/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01748/AM09/	RLA File :03/95/040/00963/AM09/	Lic.No/Date:0310510096 03.03.2009	Defer Date:09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of C&PC.			

111	Case No.:6/1/82-ALC4/2009	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01726/AM09/	RLA File :34/24/040/00215/AM09/	Lic.No/Date:3410023638 03.03.2009	Defer Date:23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

112	Case No.:32/1/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01752/AM09/	RLA File :03/94/040/01072/AM09/	Lic.No/Date:0310510951 09.03.2009	Defer Date:23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

113	Case No.:33/1/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01753/AM09/	RLA File :03/94/040/01073/AM09/	Lic.No/Date:0310510953	Defer Date:

		09.03.2009	23.06.2009
Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

114	Case No.:34/1/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01754/AM09/	RLA File :03/94/040/00690/AM09/	Lic.No/Date:0310510957 09.03.2009	Defer Date: 23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

115	Case No.:10/1/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01730/AM09/	RLA File :31/24/040/00321/AM09/	Lic.No/Date:3110037642 12.03.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of C&PC.			

116	Case No.:22/1/82-ALC4/2009	Party Name:RASHMI PHARMA PVT LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01742/AM09/	RLA File :09/24/040/00445/AM09/	Lic.No/Date:0910037360 12.03.2009	Defer Date: 23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

117	Case No.:23/1/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01743/AM09/	RLA File :09/24/040/00448/AM09/	Lic.No/Date:0910037364 12.03.2009	Defer Date: 23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

118	Case No.:24/1/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01744/AM09/	RLA File :09/24/040/00451/AM09/	Lic.No/Date:0910037365 12.03.2009	Defer Date:23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was			

	deferred for 23.06.2009.
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119	Case No.:25/1/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01745/AM09/	RLA File :09/24/040/00441/AM09/	Lic.No/Date:0910037366 12.03.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

120	Case No.:40/1/82-ALC4/2009	Party Name:SAM FINECHEM LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01760/AM09/	RLA File :03/95/040/00988/AM09/	Lic.No/Date:0310511120 12.03.2009	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of C&PC.			

121	Case No.:41/1/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/01761/AM09/	RLA File :03/95/040/00974/AM09/	Lic.No/Date:0310511148 12.03.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

122	Case No.:1/1/82-ALC4/2009	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 1/82-ALC4/2009 08.04.2009	Status: Case Deferred
	HQ File :01/82/050/01721/AM09/	RLA File :34/24/040/00225/AM09/	Lic.No/Date: 3410023689 13.03.2009	Defer Date: 23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

123	Case No.:11/1/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved															
	HQ File :01/82/050/01731/AM09/	RLA File :34/24/040/00223/AM09/	Lic.No/Date:3410023681 13.03.2009																
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 28/82 meeting held on 13.11.2007 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Azithromycin Step IV</td><td>1 Kg.</td><td>1.</td><td>Erythromycin Base</td><td>1.75 kg</td></tr> <tr> <td></td><td></td><td></td><td></td><td></td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import item	Qty. allowed	Azithromycin Step IV	1 Kg.	1.	Erythromycin Base	1.75 kg					
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed															
Azithromycin Step IV	1 Kg.	1.	Erythromycin Base	1.75 kg															

(Azithromycin Crude Purity not less than 94.5%)	2.	Acetone	6.45 kg
	3.	Ethyl Alcohol	2.81 kg
	4.	Hydroxylamine Hcl	0.91 kg
	5.	Methane Sulfonyl Chloride	0.72 kg
	6.	Methanol	2.72 kg
	7.	Platinum Catalyst with base of activated carbon (5% platinum on carbon	1.00 Gram
	RA concerned may take further necessary action as per above decision of NC.		

124

Case No.:26/1/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved	
HQ File :01/82/050/01746/AM09/	RLA File :09/24/040/00435/AM09/	Lic.No/Date:0910037375 13.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/73/2009-PI-III dated 25.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4(2-Butyl-4-Chloro-5-formyl imidazole-1-YL Methyl)-Biphenyl-2-Carbonitrile	1 Kg.	1.	Orthotolulyl Benzonitrle	0.80 kg
		2.	1,3-Dibromo 5,5-Dimethyl Hydantoin	0.163 kg
		3.	2-N-Butyl-4-Chloro-5-formyl imidazole	0.624 kg
		4.	Iso Propyl Alcohol	1.21 kg
RA concerned may take further necessary action as per above decision of NC.				

125	Case No.:43/1/82-ALC4/2009	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/01763/AM09/	RLA File :03/95/040/00995/AM09/	Lic.No/Date:0310511342 13.03.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

126	Case No.:45/1/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01765/AM09/	RLA File :03/95/040/00984/AM09/	Lic.No/Date:0310511448 13.03.2009	Defer Date: 23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was			

deferred for 23.06.2009.

127	Case No.:27/1/82-ALC4/2009	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01747/AM09/	RLA File :03/95/040/00982/AM09/	Lic.No/Date:0310511508 16.03.2009	Defer Date:23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

128	Case No.:30/1/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/01750/AM09/	RLA File :03/94/040/01088/AM09/	Lic.No/Date:0310511677 16.03.2009	
	Decision :Committee decided to close the case as Advance authorization has been issued under para 4.7.1 of HBP.			

129	Case No.:4/1/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01724/AM09/	RLA File :31/24/040/00331/AM09/	Lic.No/Date:3110037695 16.03.2009	Defer Date: 09.06.2009
	Decision : Committee decided to defer case for 09.06.2008 for comments of C&PC.			

130

Case No.:16/1/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
HQ File :01/82/050/01736/AM09/	RLA File :09/24/040/00434/AM09/	Lic.No/Date:0910037410 17.03.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/199/2008-PI-III dated 25.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tetrozol Aldehyde	1 Kg.	1.	Orthotoluyl Benzonitrile	0.95 kg
		2.	1,3-Dibromo 5,5-Dimethyl Hydantoin	0.57 kg
		3.	2-N-Butyl-4-Chloro-5-formyl imidazole	0.62 kg
		4.	Tributyl Tin Chloride	1.65 kg
		5.	Methyl Isobutyl Ketone	1.43 kg
		6.	Acetonitrile	1.43 kg
		7.	Azobis Isobutyronitrile	0.076 kg

RA concerned may take further necessary action as per above decision of NC.

131

Case No.:5/1/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved	
HQ File :01/82/050/01725/AM09/	RLA File :34/24/040/00230/AM09/	Lic.No/Date:3410023716 17.03.2009		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 28/82 meeting held on 13.11.2007 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Azithromycin Step IV (Azithromycin Crude Purity not less than 94.5%)	1 Kg.	1.	Erythromycin Base	1.75 kg
		2.	Acetone	6.45 kg
		3.	Ethyl Alcohol	2.81 kg
		4.	Hydroxylamine Hcl	0.91 kg
		5.	Methane Sulfonyl Chloride	0.72 kg
		6.	Methanol	2.72 kg
		7.	Platinum Catalyst with base of activated carbon (5% platinum on carbon	1.00 Gram
RA concerned may take further necessary action as per above decision of NC.				

132	Case No.:7/1/82-ALC4/2009	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01727/AM09/	RLA File :31/24/040/00327/AM09/	Lic.No/Date:3110037707 17.03.2009	Defer Date:23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

133	Case No.:17/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01737/AM09/	RLA File :09/24/040/00452/AM09/	Lic.No/Date:0910037417 18.03.2009	Defer Date: 23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

134	Case No.:8/1/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
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	HQ File :01/82/050/01728/AM09/	RLA File :34/24/040/00211/AM09/	Lic.No/Date:3410023742 18.03.2009	Defer Date:09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

135	Case No.:9/1/82-ALC4/2009	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01729/AM09/	RLA File :31/24/040/00334/AM09/	Lic.No/Date:3110037729 18.03.2009	Defer Date:09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of C&PC.			

136	Case No.:18/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01738/AM09/	RLA File :09/24/040/00454/AM09/	Lic.No/Date:0910037451 19.03.2009	Defer Date: 23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

137

Case No.:37/1/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved	
HQ File :01/82/050/01757/AM09/	RLA File :03/94/040/01093/AM09/	Lic.No/Date:0310512303 19.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/255/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Granisetron Hydrochloride	1 Kg.	1.	1-Methyl-1 H-indazole-3-carboxylic acid [GNA-4]	1.14 kg
		2.	Endo-9-Methyl-9-azabicyclo[3,3,1]nonyl-3-amine dihydrochloride [GNB-4]	1.55 kg
		3.	n-Heptane (as per material balance)	10 Litr.
RA concerned may take further necessary action as per above decision of NC.				

138	Case No.:12/1/82-ALC4/2009	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01732/AM09/	RLA File :34/24/040/00231/AM09/	Lic.No/Date:3410023786 20.03.2009	Defer Date:

	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.	23.06.2009
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139	Case No.:13/1/82-ALC4/2009	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01733/AM09/	RLA File :34/24/040/00232/AM09/	Lic.No/Date:3410023787 20.03.2009	Defer Date:09.06.2008
	Decision :Committee decided to defer case for 09.06.2009 for comments of C&PC.			

140	Case No.:42/1/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01762/AM09/	RLA File :03/94/040/01026/AM09/	Lic.No/Date:0310512522 20.03.2009	Defer Date:09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

141

Case No.:44/1/82-ALC4/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved	
HQ File :01/82/050/01764/AM09/	RLA File :03/94/040/00313/AM09/	Lic.No/Date:0310512606 20.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PC Division of C&PC vide their U.O. No.46011/130/2006-PC-II dated 16.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Terpene Phenolic Resin	1 Kg.	1.	Dipentene	0.832 kg
		2.	Phenol	0.284 kg
RA concerned may take further necessary action as per above decision of NC.				

142	Case No.:46/1/82-ALC4/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/01766/AM09/	RLA File :03/94/040/00992/AM09/	Lic.No/Date:0310512622 20.03.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PC Division of C&PC vide their U.O. No.46011/130/2006-PC-II dated 16.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Terpene Phenolic Resin	1 Kg.	1.	Dipentene	0.832 kg
		2.	Phenol	0.284 kg

RA concerned may take further necessary action as per above decision of NC.

143

Case No.:14/1/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved	
HQ File :01/82/050/01734/AM09/	RLA File :07/24/040/00674/AM09/	Lic.No/Date:0710063830 24.03.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 37/08 meeting held on 15.01.2008 vide Case No.B-492 and in consultation with technical authority decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Gemcitabine Hcl	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)	0.97 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

144	Case No.:3/1/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01723/AM09/	RLA File :31/21/040/00430/AM09/	Lic.No/Date:3110037842 24.03.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of C&PC.			

145	Case No.:35/1/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved	
	HQ File :01/82/050/01755/AM09/	RLA File :03/95/040/00993/AM09/	Lic.No/Date:0310512966 24.03.2009		
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/13/2008/Ch.III dated 12.05.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed

	Benzene Anhydride	Seleninic	1 Kg.	1.	Selenium Metal	0.527 kg
RA concerned may take further necessary action as per above decision of NC.						

146	Case No.:38/1/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/01758/AM09/	RLA File :03/94/040/01109/AM09/	Lic.No/Date:0310513002 24.03.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

147

Case No.:39/1/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved	
HQ File :01/82/050/01759/AM09/	RLA File :03/94/040/01110/AM09/	Lic.No/Date:0310513017 24.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 Kg.	1.	(1',2'S,5'R)-Menthyl-5S-(Cytosine-1''-YL)-1,3-oxathiolane-2R-carboxylate/CME Compound	2.19 kg
		2.	Sodium Borohydride	0.48 kg
		3.	Dipotassium Hydrogen Phosphate	2.582 kg
		4.	Salicylic Acid	0.790 kg
		5.	Triethylamine	0.959 kg
		6.	Ethyl Acetate	4.242 kg
RA concerned may take further necessary action as per above decision of NC.				

148	Case No.:29/1/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01749/AM09/	RLA File :34/24/040/00233/AM09/	Lic.No/Date:3410023835 25.03.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2009 for comments of C&PC.			

149	Case No.:31/1/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
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HQ File :01/82/050/01751/AM09/	RLA File :34/24/040/00234/AM09/	Lic.No/Date:3410023836 25.03.2009	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments of Chemical Division vide their U.O. No.14010/101/2002/Ch.II, signed copy handed over in the meeting and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Export Qty.	Sl.No.	Import items Qty. allowed
Isononanoyl Chloride	1 Kg.	1.	Isononamonic Acid 0.942 kg
		2.	Thionyl Chloride 0.578 kg
RA concerned may take further necessary action as per above decision of NC.			

150	Case No.:48/1/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/01768/AM09/	RLA File :03/95/040/01019/AM09/	Lic.No/Date:0310513211 25.03.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

151	Case No.:49/1/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01769/AM09/	RLA File :03/95/040/01002/AM09/	Lic.No/Date:0310513238 25.03.2009	Defer Date:09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of C&PC.			

152	Case No.:36/1/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01756/AM09/	RLA File :34/24/040/00236/AM09/	Lic.No/Date:3410023843 26.03.2009	Defer Date:09.06.2009
	Decision :Committee decided to defer case for 09.06.2009 for comments of Department of Pharmaceuticals.			

153	Case No.:47/1/82-ALC4/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01767/AM09/	RLA File :52/24/040/00029/AM09/	Lic.No/Date:5210026052 27.03.2009	Defer Date:09.06.2009
	Decision :Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 09.06.2009.			

154	Case No.:50/1/82-ALC4/2009	Party Name:NANDOLIA ORGANIC CHEMICALS PVT.LTD	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Approved
	HQ File :01/82/050/01770/AM09/	RLA File :03/95/040/01005/AM09/	Lic.No/Date:0310513643 30.03.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

155	Case No.:51/1/82-ALC4/2009	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01771/AM09/	RLA File :03/95/040/00833/AM09/	Lic.No/Date:0310513651 30.03.2009	Defer Date:09.06.2009
	Decision :Committee decided to defer case for 09.06.2008 for comments of C&PC.			

156	Case No.:52/1/82-ALC4/2009	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01772/AM09/	RLA File :03/95/040/00834/AM09/	Lic.No/Date:0310513653 30.03.2009	Defer Date:09.06.2008
	Decision : Committee decided to defer case for 09.06.2008 for comments of C&PC.			

157	Case No.:53/1/82-ALC4/2009	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01773/AM09/	RLA File :03/94/040/01127/AM09/	Lic.No/Date:0310513766 30.03.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2008 for comments of C&PC.			

158	Case No.:54/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01774/AM09/	RLA File :09/24/040/00460/AM09/	Lic.No/Date:0910037582 31.03.2009	Defer Date:09.06.2009
	Decision : Committee decided to defer case for 09.06.2008 for comments of C&PC.			

159	Case No.:55/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/01775/AM09/	RLA File :09/24/040/00475/AM09/	Lic.No/Date:0910037583 31.03.2009	Defer Date:23.06.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			
